

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s NIHAR COTSPIN PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	NIHAR COTSPIN PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24.05.2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17200MH2013PTC243583
5.	Address of the registered office and principal office (if any) of corporate debtor	S No. 21/22, Bhairav Compound Shelar Village Bhiwandi Thane , Maharashtra- 421302
6.	Date of closure of Insolvency Resolution Process	24 th March, 2022
7.	Liquidation commencement date of corporate debtor	25 th March, 2022 (Order downloaded from NCLT website on 13.06.2022).
8.	Name and registration number of the insolvency professional acting as liquidator	Name– Dharit K Shah Reg No- IBBI /IPA-001/IP-P00993/2017-2018/11640
9.	Address and e-mail of the liquidator, as registered with the Board	Reg. Add – C/o. Bipin & Co, Chartered Accountants, 302, Centre Point, R.C. Dutt Road, Alkapuri, Vadodara, Gujarat – 390 007. Email – bipin.smdt@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	C/o. Bipin & Co, Chartered Accountants, 302, Centre Point, R.C. Dutt Road, Alkapuri, Vadodara, Gujarat – 390 007. Email – cirp.nihar@gmail.com
11.	Last date for submission of claims	13 th July, 2022

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **NIHAR COTSPIN PRIVATE LIMITED** on 25th March, 2022 (Order downloaded from NCLT website on 13.06.2022).

The stakeholders of **NIHAR COTSPIN PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 13th July, 2022, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Dharit Kishorbhai Shah
Liquidator

Date: 18th June, 2022

Place: Vadodara

Reg. No- IBBI/IPA-001/IP-P00993/2017- 2018/11640